

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

...

OA. No. 900 of 1994

(2)  
(3)

Dated New Delhi, this the 9th day of May 1994

Hon'ble Shri B. K. Singh, Member (A)

Shri Badri Prasad  
S/o Shri Johri Lal  
Key Man  
Under PWI, Tughlakabad  
NEW DELHI  
By Advocate: Shri S. K. Gupta

... Applicant

VERSUS

Union of India, through  
1. General Manager  
Northern Railway  
Baroda House  
NEW DELHI

2. Divisional Railway Manager  
Delhi Circle (Division)  
State Entry Road  
NEW DELHI

3. Divisional Engineer (Estate)  
Tughlakabad Railway Colony  
Tughlakabad  
NEW DELHI

... Respondents

By Advocate: None present

O R D E R

(Oral)

Shri B. K. Singh, M(A)

The learned counsel for the applicant, in the light of the judgement and order dated 16.3.93, has come out with a plea that though the judgement has been fully complied with, but in view of the ailing condition of his wife who is suffering from blood pressure and hypertension, the respondents may be directed to consider the case sympathetically for allotment of a flat on the Ground Floor instead of Third Floor. This Tribunal does not have the power either to allot a quarter or a flat nor does it have the power to change it. But in view of the facts and

Contd...2

circumstances of the case, the respondents are directed to consider the case of the applicant sympathetically and if a Ground Floor flat or quarter befitting the rank of the applicant is available, the same may be allotted to him.

2. With these observations, the application is finally disposed of. No costs.

  
(B. K. Singh)  
Member(A)

dbc